

[Shri Satya Narayan Sinha]

- (2) Supplementary  
Statement No. III  
1957.
- (3) Supplementary  
Statement No. IX Second  
Session, 1957.
- (4) Supplementary  
Statement No. X First Ses-  
sion, 1957.

[See Appendix V, annexure Nos. 42, 43,  
44, and 45]

**EXPLANATORY MEMORANDUM ON THE  
ACTION TAKEN ON THE RECOMMENDATION  
OF THE SECOND FINANCE COMMISSION**

The Deputy Minister of Finance  
(Shri B. B. Bhagat): Sir, I beg to lay  
on Table, under Article 281 of the  
Constitution, a copy of the Explanatory  
Memorandum on the action taken on  
the recommendation of the Second  
Finance Commission relating to loans  
to State Governments.

[Placed in Library. See No. Lt. 599/  
58]

**MESSAGES FROM RAJYA SABHA**

Secretary: Sir, I have to report the  
following messages received from the  
Secretary of Rajya Sabha:—

- (i) 'In accordance with the provi-  
sions of sub-rule (6) of Rule  
162 of the Rules of Procedure  
and Conduct of Business in the  
Rajya Sabha, I am directed to  
return herewith the Appropria-  
tion (Railways) Bill, 1958,  
which was passed by the Lok  
Sabha at its sitting held on the  
8th March, 1958, and transmit-  
ted to the Rajya Sabha for its  
recommendations and to state  
that this House has no recom-  
mendations to make to the  
Lok Sabha in regard to the  
said Bill.'
- (ii) 'I am directed to inform the  
Lok Sabha that the Rajya  
Sabha, at its sitting held on  
the 12th March, 1958, has

passed the enclosed motion  
referring the Public Premises  
(Eviction of Unauthorised Occu-  
pants) Bill, 1958 to a Joint  
Committee of the Houses and  
to request that the concurren-  
ce of the Lok Sabha in the  
said motion and the names of  
the Members of the Lok Sabha  
to be appointed to the said  
Joint Committee may be  
communicated to this House.

**MOTION**

"That the Bill to provide for the  
eviction of unauthorised occupants  
from public premises and for cer-  
tain incidental matters be referred  
to a Joint Committee of the  
Houses consisting of 45 members;  
15 members from this House,  
namely:—

1. Shri P. N. Saprú
2. Shri Har Prasad Saksena
3. Shri P. S. Rajagopal Naidu
4. Shrimati Yashoda Reddy
5. Shri Ram Sahai
6. Shri Rajabhau Vithalrao  
Dangre
7. Shri Onkar Nath
8. Shri Jugal Kishore
9. Shri Maheswar Naik
10. Syed Mazhar Imam
11. Shri S. C. Deb
12. Shri Naraindas Rattanmal  
Malkani
13. Shri V. Prasad Rao
14. Shri Narsingrao Balbhimrao  
Deshmukh
15. Shri Theodore Bodra and 30  
members from the Lok Sabha;

that in order to constitute a  
meeting of the Joint Committee  
the quorum shall be one-third of  
the total number of members of  
the Joint Committee;

that in other respects, the Rules  
of Procedure of this House relat-  
ing to Select Committees shall

apply with such variations and modifications as the Chairman may make;

that this House recommends to the Lok Sabha that the Lok Sabha do join in the said Joint Committee and communicate to this House the names of members to be appointed by the Lok Sabha to the Joint Committee; and

that the Committee shall make a report to this House by the 22nd April, 1958."

#### BUSINESS OF THE HOUSE

**The Minister of Parliamentary Affairs (Shri Satya Narayan Sinha):** With your permission, Sir, I rise to announce that Government business in this House during the week commencing 17th March will consist of—

- (1) Further discussion of the Budget (General) for 1958-59.
- (2) Consideration of a motion for the concurrence of the House to join a Joint Committee of the two Houses on the Public Premises (Eviction of Unauthorised Occupants) Bill, 1958.
- (3) Discussion and voting of Demands for Grants in respect of Ministries of Commerce & Industry; Education and Scientific Research; and Health.

Time permitting, the Demands for the Ministry of Irrigation and Power will also be taken up for discussion.

#### GENERAL BUDGET—GENERAL DISCUSSION—Contd.

**Mr. Speaker:** The House will now resume further discussion of the General Budget for 1958-59. Out of 20 hours allotted for general discussion, 11 hours and 54 minutes have already been availed of. Eight hours and 6 minutes now remain.

**Ch. Ranbir Singh** may continue his speech.

**Ch. Ranbir Singh (Rohtak):** Mr. Speaker, yesterday I was saying that if reliance is to be given to the statistics mentioned by the Members of the various groups of the Opposition, the laymen in this country will be obliged to feel that everything is wrong with the Government. I do not claim that everything is O.K. with the administration but I must say that everything is not wrong with the administration.

I would like to mention some statistics to prove my contention. This is the seventh year of the Plan period. We started with an expenditure of Rs. 259.54 crores for implementing the Plan in 1951-52, while, according to the Budget estimates presented for the next year, 1958-59, the Plan expenditure is expected to come to about Rs. 1017 crores, which is almost four times the expenditure which was incurred in 1951-52, almost equal to 50 per cent of the expenditure of the First Plan.

Similarly, if one looks at the pace of net capital formation by and through the Central Government under direct and indirect heads, it was Rs. 511 crores in 1956-57 while it is expected to be Rs. 790 crores in 1958-59. The increase in net capital formation will be more than 50 per cent in the year 1958-59 in comparison to 1956-57. Similarly, if one compares the potentialities of the revenues of the Central Government, one will be amazed to find that in 1948-49, it was Rs. 371.70 crores while in 1958-59, it is expected to be of the order of Rs. 768.99 crores, which is more than double that of the year 1948-49.

As regards the pace of expenditure of the Central Government out of the Revenue Budget estimate, it was Rs. 320.87 crores in the year 1948-49, while it is expected to be Rs. 796 crores in 1958-59, which is also more than double that of 1948-49. It clearly denotes that the economy has expanded 100 per cent. more in the